

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 128 of 2019**

**IN THE MATTER OF:**

**Regal Machine Tools Pvt. Ltd. & Ors.**

**...Appellants**

**Vs**

**Kaushy Lal & Ors.**

**...Respondents**

**Present:**

**Appellants:** Mr. Mani Bhushan Sinha, Mr. Sunil Kumar and Mr. Pranab Prakash, Advocates.

**Respondents:** Mr. Naman Joshi and Mr. Satyendra Tripathi, Advocates for R-1 to 4.

**ORDER**

**22.07.2019:** Learned counsel for Respondent Nos. 1 to 4 seeks and is granted extension of time by two weeks to file reply affidavit. Rejoinder, if any, may be filed by the Appellant within two weeks' thereof. Respondent No. 6 has been served but there is no representation on its behalf. In respect of Respondent No. 5, postal article containing notice has been received back with postal endorsement to the effect that no such office exists in the specified building. Appellants may file fresh particulars of Respondent No. 5 as also its email address if ascertained, together with requisites and process fee, within a week.

Post the matter 'for admission (after notice)' on **20<sup>th</sup> August, 2019**.

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**am/nn**